

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

OA 1218/97
New Delhi this the 8th day of September, 1997.

(10)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Sh. Narendra Kumar
S/o Sh. Diwan Chand,
R/O B 100 B.K. Dutt Colony,
(Karbala) New Delhi.

..Applicant

(By Advocate Sh. U. Srivastava)

Vs.

1. Union of India through the
Secretary, Ministry of Communications
Govt. of India, New Delhi.
2. The Chief General Manager Telephones,
Mahanagar Telephone Nigam Limited,
New Delhi 50
3. The Asstt. Dupty. General Manager,
O/O Chief General Manager,
MTNL, New Delhi 50

.. Respondents

(None for the respondents)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Shri U. Srivastava, learned counsel seeks
permission to withdraw the O.A. as he has no
instructions from ¹³ the client after dasti notice
was issued.

2. Permission to withdraw the O.A. is
granted. In view of the above, this O.A. is
dismissed as withdrawn at the admission stage.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)